

have requisite qualifications to cater with Government service but are over-aged;

(b) if so, whether there is proposal under Government's consideration to give them an unemployment allowance; and

(c) if the reply to part (b) above be in negative, whether Government propose to allow the jobless "over-aged" persons to compete for jobs except these which require rigorous physical training?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) No precise information on the subject is available. However, there is an evidence of such persons being available on the Live Registers of the Employment Exchanges.

(b) No Sir.

(c) The Government have recently issued orders raising the upper age limit for direct recruitment to (i) Class III Ministerial Non-Gazetted posts from 21 to 25 years; (ii) Class I and II posts filled through the IAS etc. competitive examinations from 24 to 26 years; and (iii) posts in Assistants Grade in the Central Secretariat Service from 24 to 25 years.

#### Missing of the Employee of Calcutta Port Trust

736. SHRI MAHENDRA BAHADUR SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Minister of State in the Ministry of Shipping and Transport received a representation from a Member of Parliament regarding an employee of Calcutta Port Trust who is started to be missing since December, 1974;

(b) if so, what action Government have taken to trace the missing employee;

(c) whether it is also a fact that the salary for the month of December, 1974

and onwards has not been disbursed to the family of the aforesaid employee; if so, the reasons therefore; and

(d) if so, what steps Government propose to take to mitigate the financial difficulties being faced by the family of the aforesaid employee?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): (a) Yes, Sir. This was received on 21-3-1975.

(b) When Shri Avik Sanyal, the employee concerned, left office at about 17.00 hours on 10-12-1974 and did not return to his house, his family members lodged a complaint with the South Port Police Station under the Deputy Commissioner of Police, Port Division, Calcutta. The case was referred to Lal Bazar Missing Squad Section and searches have been made to trace the person, but without any success. The Deputy Commissioner of Police had also arranged to institute a special enquiry at thana level to trace the movements of Shri Sanyal on 10-12-1974 to see if any clue could be obtained. Government of West Bengal has been requested to expedite the enquiries and to make special efforts to trace Shri Sanyal.

(c) The salary of Shri Sanyal for the month of December, 1974 onwards could not be disbursed to his family as there is no provision for payment of salary due to an employee to the dependent members of his family if the employee does not turn up to receive the payment himself. In the absence of any firm police report about the whereabouts of Shri Sanyal, it is not possible for the Port Trust to make any payment to the dependent members of his family as per rules.

(d) A petition for an *ad-hoc* lumpsum grant from the Welfare Fund was made by the wife of Shri Sanyal. The matter was considered and arrangements are under way to pay her a sum of Rs. 250 from the Staff Welfare Fund on an *ad hoc* basis.